



2026:AHC:175191

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 29313 of 2026

Sahil Alvi @ Tenta

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Jai Raj
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Today power on behalf of the informant filed by Sri Shambhu Mani Tripathi and Sri Ajay Dubey, Advocates is taken on record.
2. Heard Sri Jai Raj, learned counsel for the applicant; Sri Shambhu Mani Tripathi and Sri Ajay Dubey, learned counsel for the informant and Sri Rajiv Dhar Dwivedi, learned AGA for the State-respondent.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 16 of 2026, under Sections 190, 191(2), 191(3), 103(1), 61(2), 3(5) BNS, Police Station Trans Yamuna, District Agra during pendency of the trial.
4. Learned counsel for the applicant submits, FIR of the present case was lodged against unknown persons but during investigation through the statement of co-accused applicant has been made accused in the present matter with the aid of Section 61(2) BNS.
5. He further submits, even from the record it reflects, applicant did not cause any injury to the deceased and after considering the entire facts of the case co-accused Rohit @ Fauji has been released on bail by this Court vide order dated 21.07.2026 passed in Criminal Misc. Bail Application No. 20371 of 2026 and case of applicant is at par with him.
6. He furthers submits, applicant is not having any criminal history and in the present matter he is in jail since 21.03.2026.
7. Per contra, learned AGA as well as learned counsel for the informant

opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. Applicant was not named in the FIR and during investigation through the statement of co-accused he has been made accused in the present matter with the aid of Section 61(2) BNS.

10. Further, even from the record it reflects, there is no allegation that applicant caused any injury to the deceased. Further even co-accused Rohit @ Fauji has been released on bail by this Court and case of applicant is at par with him.

11. Further, applicant is not having any criminal history and in the present matter he is in jail since 21.03.2026.

12. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant - **Sahil Alvi @ Tenta**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail

of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 19, 2026
Ankita

(Sameer Jain,J.)